

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA (SH) No. 59 of 2013**

**23.05.13**

Heard Mr. N. Khan, the learned counsel for the petitioner.

Call for CD.

The petitioner's counsel is further directed to furnish all the orders by which bail application was rejected by the learned Court below and to place the same before this Court on the next date fixed.

List this matter on 31.05.13 for CD and Hearing.

Mr. H. Kharmih, the learned Addl. PP is present.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA (SH) No. 62 of 2013**

**23.05.13**

Heard Mr. B Khyriem, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned Addl. PP.

Call for CD.

List this matter on 28.05.13 for CD and Hearing.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(Crl.)(SH) No. 8 of 2012**

**23.05.13**

Heard Ms. SG Momin, the learned counsel for the petitioner as well as Mr. R Gurung, the learned state counsel who submits that the counter affidavit has been sent to the concerned authority for signature but the same has not yet been received and prayed for 2(two) weeks' time.

Prayer is allowed.

The learned state counsel is to make an endeavour to place the counter affidavit on the next date fixed.

List this matter 6.06.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB(SH) No. 57 of 2013**

**23.05.13**

Heard Ms. B Debroy, the learned counsel for the petitioner who submits that on the basis of the FIR dated 20.03.13; police has registered a case as Shella P.S. Case No. 5(3) of 2013 u/s 304(B) IPC. As a result the petitioner/accused is in the apprehension that he may be arrested at any point of time, so pre-arrest bail may be granted.

Mr. S Sen Gupta, the learned Addl. PP is present along with IO who could not substantiate that further police custody is needed for investigation. Prosecution has also produced the CD and placed before the Court.

I have perused the CD.

On perusal of the CD, I could not find any ground to my satisfaction that pre-arrest bail cannot be granted. Hence, pre-arrest bail is granted and the petitioner/accused to be released in the event of arrest with a sum of Rs. 50,000/- with one surety of the like amount on the following conditions.

- i) The petitioner/accused shall appear before the IO concerned continuously for a period of 1(one) week w.e.f. 24.05.13, thereafter as and when necessary by the IO.
- ii) The petitioner/accused shall not interfere with the investigation nor tamper any evidence.
- iii) If in case, the IO finds any difficulty to investigate the matter without custody, he is at liberty to move application for cancellation of bail.

Registry is directed to roll back the CD along with a copy of this order to the IO concerned through the learned Addl. PP.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Revn.P.(SH) No. 30 of 2013**

**23.05.13**

Heard Mr. S Syngkon, the learned counsel who submits that the conducting counsel Mr. NM Mansuri is out of station, so the matter may be fixed on some other dates. The learned counsel further pointed out the Lower Court case record has not yet been received till date.

Mr. K Khan, the learned senior Adl. PP is present.

Lower Courts are hereby reminded that whenever records are called for by higher Court, the same should be placed immediately without any delay.

Registry is directed to communicate a copy of this order to the Lower Court concerned immediately.

List this matter on 6.06.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Petn.(SH) No. 23 of 2013**

**23.05.13**

Heard Mr. H. Kharmih, the learned counsel for the petitioner.

Lower Court case record has been received as informed by Court Master.

Mr. W Syiem, the learned counsel for respondent No. 3 informed that the conducting counsel Mr. H. Nongkhlaw is not well, as such; he is unable to appear before the Court and prayed for extension of time.

Mr. R Gurung, the learned Addl. PP is present.

Considering the submissions advanced by the learned counsel for respondent No. 3, list this matter on 6.06.13.

JUDGE

V. Lyndem.

